

**Opening of new LPG Agencies in Orissa**

2262. SHRI CHINTAMANI JENA : Will the Minister of PETROLEUM be pleased to state :

(a) the number of new LPG agencies likely to be opened during the year 1985-86 in the country, particularly in Orissa and locations thereof; and

(b) the details of Government policy to allot LPG agency ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) The marketing plan of the oil industry for 1985-86 is under finalisation. The number of new LPG agencies in the country and the number and location for Orissa will be decided when the plan gets finalised.

(b) The locations included in the Marketing Plan are advertised in newspapers by the concerned oil company inviting applications from the eligible and interested persons in accordance with the preservation of distributorships for various categories of persons. Selection from amongst eligible candidates is done by the appropriate Oil Selection Board. The oil company concerned then issues Letters of Intent in accordance with the panel recommended by the Oil Selection Board.

**Establishment of a big gas-based Fertilizer project**

2263. DR. V. VENKATESH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Indian Explosives Limited had proposed to establish a big gas-based fertilizer project;

(b) if so, Government's decision on the proposal;

(c) the place where the project is proposed to be set up by the company;

(d) whether the Company propose to get finance for the proposed project from Non-resident Indians abroad; and

(e) if so, the broad outlines of the scheme and Government's reaction thereto ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) The proposal is being processed.

(c) Shahjahanpur District, U. P.;

(d) and (e). Details in this regard are yet to be worked out.

**Five years' Law Course**

2264. SHRI BHOLA NATH SEN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have taken steps or propose to take for effective implementation of the programme for gradual replacement of the system of three years course by five years' course of professional legal education;

(b) if so, the details thereof; and

(c) how long the two systems of five years and three years courses are likely to continue simultaneously ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) to (c). The advocates Act, 1961 contemplates a 3 year course of study in law from any University in India which is recognised for the purposes of the said Act by the Bar Council of India. The Bar Council of India has made some rules which *inter alia* envisage a 5 year course of study in law. These rules have been the subject matter of criticism from various quarters. The Government have not yet formulated its views in this regard.

**Suggestion by Bar Councils for amendments to Advocates Act**

2265. SHRI BHOLA NATH SEN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have received suggestions from the Bar Council of India and the State Bar Councils for amendments to be provisions of the Advocates Act, 1961 for making the present Advocates more effective;

(b) if so, the details thereof; and